

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO.2431 OF 2002

BALAJI HOUSE&LAND OWNERS WEL.ASSON.&ANR.

.....APPELLANT(S)

VERSUS

GOVERNMENT OF A.P. & ORS.

....RESPONDENT(S)

O R D E R

Learned senior counsel appearing on behalf of the appellants submits, on instruction, that he does not want to proceed with the matter and seeks permission to withdraw the same to seek other alternative remedy, if there be any. Permission is granted. The appeal is accordingly dismissed as withdrawn.

Interim order, if any, shall stand vacated.

**.....J.
(TARUN CHATTERJEE)**

**.....J.
(AFTAB ALAM)**

**NEW DELHI;
JULY 31, 2008.**

